



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ३(८)]

मंगळवार, जानेवारी २५, २०२२/माघ ५, शके १९४३

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असाधारण क्रमांक १७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Act, 2021 (Mah. Act. No. XII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XII OF 2022.

(First published, after having received the assent of the Governor in the
“ Maharashtra Government Gazette ”, on the 25th January 2022).

An Act further to amend the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

action further to amend the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; and therefore, promulgated the Maharashtra Municipal Corporations and Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021 on the 2nd November 2021.

LIX of
1949
Mah. XL
of 1965.

Mah. Ord.
X of 2021.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Municipal Corporations and Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 2nd November 2021.

CHAPTER II

AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

Amendment of
section 5 of LIX
of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (2), in clause (a), for the TABLE, the following TABLE shall be substituted, namely :—

LIX of
1949.

“ TABLE

	Population (1)	Number of Elected Councillors (2)
(i)	Above 3 lakhs and upto 6 lakhs.	The minimum number of elected Councillors shall be 76. For every additional population of 15,000 above 3 lakhs, one additional Councillor shall be provided, so however that the maximum number elected Councillors shall not exceed 96.
(ii)	Above 6 lakhs and upto 12 lakhs.	The minimum number of elected Councillors shall be 96. For every additional population of 20,000 above 6 lakhs, one additional Councillor shall be provided, so however that, the

(1)	(2)
	maximum number of elected Councillors shall not exceed 126.
(iii) Above 12 lakhs and upto 24 lakhs.	The minimum number of elected Councillors shall be 126. For every additional population of 40,000 above 12 lakhs, one additional Councillor shall be provided, so however that, the maximum number of elected Councillors shall not exceed 156.
(iv) Above 24 lakhs and upto 30 lakhs.	The minimum number of elected Councillors shall be 156. For every additional population of 50,000 above 24 lakhs, one additional Councillor shall be provided, so however that, the maximum number of elected Councillors shall be 168.
(v) Above 30 lakhs.	The minimum number of elected Councillors shall be 168. For every additional population of 1 lakhs above 30 lakhs, one additional Councillor shall be provided, so however that, the maximum number of elected Councillors shall be 185.”.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MUNICIPAL COUNCILS, *NAGAR PANCHAYATS* AND INDUSTRIAL TOWNSHIPS ACT, 1965.

Mah. XL
1965.

3. In section 9 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, in sub-section (2), in clause (a), for the TABLE, the following TABLE shall be substituted, namely :—

Amendment of
section 9 of
Mah. XL of
1965.

“TABLE

Class of Municipal Area	Number of Elected Councillors
(1)	(2)
(i) “A” Class	The minimum number of elected Councillors shall be 40, and for every 8,000 of the population above 1,00,000, there shall be one additional elected Councillor, so however that, the total number of elected Councillors shall not exceed 75;
(ii) “B” Class	The minimum number of elected Councillors shall be 25, and for every 5,000 of the population above 40,000 there shall be one additional elected Councillor, so however that, the total number of elected Councillors shall not exceed 37;
(iii) “C” Class	The minimum number of elected Councillors shall be 20, and for every 3,000 of the population above 25,000 there shall be one additional elected Councillor, so however that, the total number of elected Councillors shall not exceed 25.”.

CHAPTER IV

MISCELLANEOUS

Repeal of Mah.
Ord. X of 2021
and saving.

4. (1) The Maharashtra Municipal Corporations and Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021, is hereby repealed.

Mah. Ord.
X of 2021.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the relevant Acts, as amended by this Act.

LIX of
1949.
Mah. XL
of 1965.